

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

original Application No. 1314 of 2000

this the 4th day of November 2003.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)
HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

Jai Singh ~~Yadav~~, S/o Sri Ram Nath Singh, R/o Village Sanatha,
post Chataiya, District Kanpur Dehat.

Applicant.

By Advocate : Sri Y.K. Saxena.

Versus.

1. Union of India through Secretary, Ministry of Communication (Department of posts), New Delhi.
2. P.M.G., Kanpur Region, Kanpur.
3. Sr. Supdt./Supdt. post office, Mufassil prakhand, Kanpur.

Respondents.

By Advocate : Sri D.K. Dwivedi.

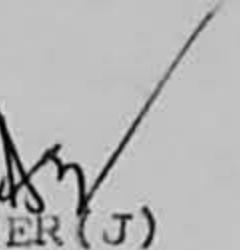
O R D E R

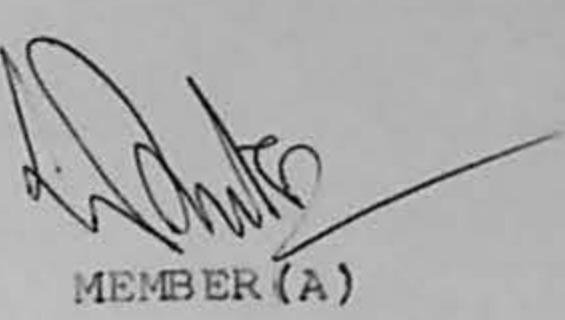
BY MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

Restoration Application no. 3607 of 2003 has been filed by the applicant for recalling the order dated 5.9.2003 by which Restoration application and application for condonation of delay in filing restoration application were dismissed in default. Cause shown is sufficient. The order dated 5.9.2003 is recalled and restoration application alongwith an application for condonation of delay are restored. This O.A. was dismissed by order dated 16.1.2001, whereas restoration application has been filed alongwith application for condonation of delay only on 26.3.2003. As per remarks of the Registry on the ordersheet, the order dated 16.1.2001 was prepared on 5.2.2001 and was

dispatched on 19.2.2001 by registered post vide dispatch no. 4054 dated 19.2.2001. We are not inclined to accept the submission of the applicant's counsel that the applicant never received the order dated 16.1.2001. We would also like to observe here that the applicant should have been vigilant about his case. No proper explanation has been given for condonation of delay of more than 2 years. Therefore, the application for condonation of delay, ^{h.c. (MA 1190)} as well as restoration application ^{h.c. (MA-1189)} are rejected.

The O.A. stands dismissed. No costs.


MEMBER (J)


MEMBER (A)

GIRISH/-